Matters under 275. Ruie 377

13.69 hrs.

MATTERS UNDER RULE 377

(i) MALPRACTICES IN COAL INDUSTRY SHRI MUKUNDA MANDAL (Mathurapur): Sir, I wish to raise the following matter of public importance under rule 377.

13,10 hrs.

[SHRI N. K. SHEJWALKAR in the Chair]

A sorry state of affairs is prevailing in the coal industry even after it has been taken over by the Government. There appears to be no change in the affairs of the coal industry except, of course, the fact that before nationalisation the mine owners were exploiting the coal workers and the general consumers and that after nationalisation Government-appointed personnel are doing the same job in collusion with foreign agents.

The most disturbing factor to be taken note of is the enormous rise in the price of coal registered during the past 9 to 10 years. Besides the rise in the price of coal, the quality of coal which is being supplied to the general consumers, small traders and agents is worse. After the classification policy on coal was given up, third grade coal is being supplied to the consumers at the same cost as was being charged for high grade coal.

Another disturbing feature is that small traders and agent_s are finding it extremely difficult to obtain coal although they possess the requisite permit. As a result, they have to necessarily fall int₀ the vicious trap of the middlemen, brokers, agents, blackmarketeers etc. Without the help of these unscrupulous elements one cannot hope to get supply of coal.

Another fact which is to be noted here is that Government has given agencies to those who were mine owners before nationalisation. Thus, we see that old wine has been put in a new bottle. Nothing has changed, rather, things have worsened since nationalisation. This is said not to discredit the policy of nationalisation, but to point out how nationalisation has become a mockery before the people. In fact, one is witnessing more accident₃ in mines after nationalisation.

Seeing all this, one is left with no alternative except to conclude that there is an organised conspiracy on the part of the former coal mineowners, bureaucrats and vested interests in collusion with foreign agencies to make out a theory that nationalisation means loss of production.

In order to defeat this conspiracy, Government must take the following steps to improve the situation in the coal industry:

(1) Responsibility of coal distribution should be taken over by the Government directly instead of depending on agents.

(2) The distribution should be done under the supervision of a Distributing Officer.

(3) Interest of the general consumers should be given high priority.

(4) Stern steps should be taken to punish those who are responsible for adulteration and other malpractices in the distribution system.

(5) Coal is an essential commudity especially to those living in small towns and villages where clectricity and fuel gas are m-existent. Hence it should be at subsidised rates.

(ii) REPORTED CLOSURE OF BRICK KILNS IN UTTAR PRADESH DUE TO SHORTAGE OF COAL.

श्री मनोहर जाल (कानपुर): सभापति महोदय. में नियम 377 के प्रस्तेगत निम्न लोक महत्व कर का विषय उठाना चाहता हूं:---

उत्तरप्रदेश में लगभग 5,000 ईंटों के मट्टे को यलों के प्रभाव में बन्द हो रहे हैं या बंद हो चुके हैं। लगभग दो लाख अमिक बेकार हैं। कोयला रेस बैमन से तो आता ही नहीं है। जितनी रैक्स उत्तर

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प्रवेश के लिए एलाट है, मिल ही नहीं रही है। सारे प्रवेश में कोवला नहीं है। सारे निर्माण कार्य ठव्य हो गये हैं। उत्तर प्रदेश सरकार कुछ भी करने में प्रसमय है। केन्द्रीय सरकार तुरन्त कोयले तथा रेलवे बैगन की व्यवस्था करे जिससे ईट भटठा चल सक तथा श्रमिकों को रोजी रोटी मिल सक ।

(iii) REPORTED PUBLIC RESENTMENT AGAINST OCTROI LEVY AT NOTGHAT BRIDGE ON BETWA RIVER.

भी लक्सी आरायण नायक (खजराहो) : सभापति महोदय, में नियम 377 के झधीन निम्नलिखित लोक महत्व का विषय उठाना चाहता हं :----

मध्य प्रदेश ग्रीर उत्तर प्रदेश की सीमा में झोरछा स्टेंगन के पास बेतवा नदी पर नोट घाट का पल 33 साख ध्पये की लागत से निमित हन्ना था। उत्तर प्रदेश, मध्य प्रदेश एवं केन्द्रीय शासन द्वारा बराबर बराबर धनराशि से उत्तर प्रदेण शामन द्वारा निर्माण हुन्नाथा। पुल में व्याय की गई धन राशि की पुलि हेतु उत्तर प्रदेश शासन द्वारां पुल पर से निकास करने पर चुन्गी कर लगाया गया था। चुगी कर से पुल के निर्माण में जितनी धनराशि व्यय हई है उससे मधिक धनराशि वसल हो चुकि है पर फिर भी चुंगी कर वसूल किया जा रहा है। शासन के नियम मनु-सार की लागत व्यय के बराबर बसली हो जाने पर चुगी टैक्स बसूल नहीं किया जायेगा, पर इस पूल पर लगा-तार वसूली की जा रही है। मैंने इस वसूली (को रोकने बाबत तारीख 21-7-77 व 17-5-78 को प्रधान मंत्री महोदय को झौर दो बार उत्तर प्रदेश के मुख्य मंत्री को पत्न लिखा था पर ग्रभी तक इसे रोका महीं गया है। उत्तर प्रदेश, मध्य प्रदेश झीर केन्द्रीय सरकार का इसमें बराबर हिस्सा लगा है। वसूल की गई रकम में से मध्य प्रदेश झौर केन्द्रीय सरकार का हिस्सा भी उत्तर प्रदेश शासन को वापस करना चाहिये।

झादेश के विपरित झन्धाधन्ध वसुली किये जाने से जनता में बेहद ग्रसंतोष एवं कीम व्याप्त है । ग्रत-एव नोट घाट पुल की चुंगी की वसली शीध समाप्त की जाय तथा मध्य प्रदेश झौर केन्द्रीय सरकार की धनराशि उत्तर प्रदेश शासन को शीझ वापस करनी चाहिये ।

(iv) REPORTED DETENTION OF 104 DN DELUXE AT BIHIYA STATION (EAS-TERN RAILWAY) ON 21-4-79.

SHRI A. K. ROY (Dhanbad): 1 would like to draw the attention of the House to the following matter of urgent public importance under Rule 377.

I have got a horrible experience of train journey by 104 DN Deluxe

on 21-4-79 which i could know bv inquiry, an almost common phenomenon in the main line of Eastern Railway. Between Buxar to Danapur, to give passage to this super fast train, the local passenger train . is detained at Bihiya Station, which seems to be the root cause of disturbance in that line. On 21-4-79, at 6 A.M. passenger train was detained st Bihiya Station to give clearance to the Deluxe, which enraged the local passengers who stopped this train also by puling the signal. Then nearly all passengers of the local train rushed into the Deluxe. the glass panes were broken, the airconditioned compartments were seized and the vaccum pipes were cut. Some people forcibly entered into the Dining Car and took away all the food prepared for the long distance passengers. After a lot of detention, the train had to start then as a passenger train with intermediate stoppages between two stations due to extra chain pulling. In this way, the train went upto Mokama Junction via Patha and became 6. hours late.

Inconvenience caused to the passengers were extreme. Food was exhausted. air-conditioner failed. wag water also not available. Comments of the passengers were bitter. All programmes were upset. With me was traveling one Member of the Upper House of U.P. He lost his connecting train at Howrah.

From Buxar to Mokama the distance is hardly 200 kms. But it took ten hours for the Deluxe train to pass. An ironey to the episode is ' that the Conductor Guard charged one passenger, a military officer, who lost all connecting train at Howrah for the late runing of the train, extra fare chargeable for super fast train.

The whole thing is distressing and shameful especially when it is happening for some time nearly regularly. It appears that local passen-